

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) (INSOLVENCY) NO.28 OF 2019

In the matter of:

Gouri Prasad Goenka

Appellant

Vs

Punjab National Bank & Anr

Respondents:

Mr. Aayush Agarwal, Advocate for appellant

Mr. Anand Gautam, Ms. Khushboo Aggarwal, Advocate for R1.

Mr. Vikram Hegde, Advocate for R2.

ORDER

25.07.2019- Learned counsel for the Respondents, Ms Khushboo Aggarwal, submits that the arguing counsel Mr. Rajesh Kumar Gautam is unable to appear and address the arguments before this Appellate Tribunal in this appeal today on account of some personal engagement. The appeal is adjourned for hearing. Let the appeal be posted for hearing on **23rd August, 2019.**

2. Learned counsel for Resolution Professional informs that Resolution Plan approved by Committee of Creditors has been submitted to Adjudicating Authority for approval.

(Justice Bansi Lal Bhat)

Member (Judicial)

(Mr. Balvinder Singh)

Member (Technical)

Bm/nn